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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

0.	Α.	NO:	130/92
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DATE OF DECISION 22-4-1992

-	E.K.Ramakrishnan	Petitioner	
	Mr.S.P.Saxena	Advocate for the Petitioners	
	Versus Union of India and ors.	Respondent	
•* •	M _{r.} A.I.Bhatkar	Advocate for the Respondent(s)	

CORAM:

The Hon'ble Mr.M.Y.Priolkar, Member(A)

The Hon'ble Mr. S.F. Razvi, Member(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ? No
- 3. Whethertheir Lordships wish to see the fair copy of the Judgement ? No
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

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(M.Y.PRIOLKAR)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.130/92

بالدية تبيره

E.K.Ramakrishnan, 6,"Vaishali", Porwal Park, Survey No.111/1, Yervada, Pune - 411 006.

.. Applicant.

٧s.

- 1. Union of India,
 through
 The Secretary,
 Ministry of Defence,DHQ PO
 South Block,
 New Delhi 110 Oll.
- The Director General of Ordnance Services (MGO/OS-SC), Army Headquarters, New Delhi - 110 Olo.
- 3. The Commandant, C.A.F.V.D, Kirkee, Pune 411 003.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)
Hon'ble Shri S.F.Razvi, Member(J)

Appearances:

- 1. Mr.S.P.Saxena Advocate for the Applicant.
- Mr.A.I.Bhatkar Advocate for the Respondents.

ORAL JUDGMENT:
{Per M.Y.Priolkar, Member(A)}

Date: 22-4-1992

The applicant in this case is the Technical Foreman Central Arm Fighting Vehicle Depot, Kirkee who has the grievance that although he has been holding his present post since 1-8-1985 and still has another ten years of service before his superannuation at the age of 58 years he does not have any further promotional avenues whereas some other employees working in the same establishment on equivalent postsimp posts like Senior Stores Superintendent have promotional avenues to the next higher post of Ordnance Officer (Civilian). The applicant is thus seeking a direction to the respondents to provide further promotional

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avenues to the employees in the cadre of Technical Foreman. It was stated by the learned counsel for the applicant that the applicant had submitted a representation on this subject on 24th April,1990 which is stated to be still pending before the authorities.

- 2. Learned counsel for the respondents also confirmed that such an application has been received and is still under consideration.
- We are of the view, therefore, that 3. this application can be finally disposed of at this stage only by giving a direction to the respondents to take a decision on the pending representation of the applicant within a specified time limit. Accordingly we direct that the competent authority should take a decision on the representations submitted by the applicant on 24th April, 1990 which is stated to be still under consideration of the respondents within a maximum period of four months from the date of receipt of a copy of this order. Needless to say, if the applicant is still aggrieved with the decision as may be taken by the respondents he would be at liberty to approach this Tribunal again in accordance with law. No order as to costs.

(S.F.RAZVI)
Member(J)

(M.Y.PRIOLKAR)
Member(A)

MD